

Information note to the Press (Press Release No.70/2020)

For Immediate Release

Telecom Regulatory Authority of India
releases Recommendations on "Cloud Services"

New Delhi, 14.09.2020- The Telecom Regulatory Authority of India (TRAI) has today released Recommendations on "**Cloud Services**", after a multistage consultation process.

2. Earlier, TRAI has sent its recommendations on Cloud services to the Government of India on 16th August 2017. It included the Legal and Regulatory framework for Cloud Services, Interoperability, Legal framework for CSPs operating in multiple jurisdictions etc. The Government has accepted all the recommendations and sought additional recommendations on the framework for CSPs' i.e. "the terms and conditions of registration of Industry body, Eligibility, entry fee, the period of registration, and governance structure, etc." vide DoT's letters dated 27th September 2018 and 6th May, 2019.

3. In arriving at these recommendations on 'Cloud Services', TRAI issued a consultation paper on 23rd October 2019 inviting inputs on the number of industry bodies, requirements for any CSP to become a member of an industry body, membership fee, governance structure and initial seeding of industry body, etc. for comments and counter comments from stakeholders. Subsequently, an Open House Discussion (OHD) was held on 28th February 2020 at Delhi, where stakeholders participated and deliberated on the issues.

4. The salient features of the recommendations are:

- i. Initiating a light touch regulatory framework by setting up an industry body through a three-step process: enrollment of CSPs operating in India; formation of an *ad hoc* body to frame broad rules, organizational

structure, election procedure, etc.; and the election of office bearers to take over its functioning as a regular industry-led body.

- ii. Industry body to be registered under the Societies Registration Act, 1860, and to be formed using the approach followed for the formation of the M2M body by DoT.
- iii. Scope of Cloud Service Providers, initially, to be limited to cloud service providers of Infrastructure as a Service (IaaS) and Platform as a Service (PaaS) who are providing services in India.
- iv. Telecom Service Providers not to be allowed to share infrastructure and platforms related to Telegraph with a Cloud Service Provider (CSP) who is not a member of CSPs' industry body registered with DoT.
- v. The industry body so created to review its experience and further deliberate upon the need to form multiple bodies for different purposes, such as to address requirements of different market segments. DoT may require this review after two years of commencement of the functioning of the first industry body, or such time as it considers appropriate.

5. The full text of the recommendation is available on TRAI website www.trai.gov.in. In case of any clarification, Shri Asit Kadayan may be contacted at email advqos@trai.gov.in.


(S.K. Gupta)
Secretary
14/9/2020